

ITEM NO.24

COURT NO.6
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION II

Petitioner(s) for Special Leave to Appeal (Crl.)..... CRLMP
No(s). 4091-4093/2017
(Arising out of impugned final judgment and order dated 18/03/2016
in CRLA No. 576/2008, CRLA No. 660/2008 and CRLA No. 675/2008
passed by the High Court of Judicature at Allahabad, Lucknow Bench)
STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

SHOEB ETC. ETC.
(With appln. (s) for c/delay in filing SLPs)
Date: 10/03/2017 These petitions were called on for hearing today.
CORAM :

Respondent(s)

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s)
Mr. Ram Kishore Singh Yadav, AAG, UP
Mr. Ardhendumauli Kumar Prasad, AOR
Mr. Kunal Verma, Adv.
For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Heard the learned counsel appearing for the petitioner â State
of U.P.
Let notice be issued on the applications for condonation of
delay in filing the Special Leave Petitions as also on the Special
Leave Petitions, both in the usual course as also by way of dasti
service.
List the matters immediately after service is complete on the
respondents.

(VISHAL ANAND)
COURT MASTER

(SNEH LATA SHARMA)
COURT MASTER